



# MIZORAM STATE POLLUTION CONTROL BOARD

No.H.88088/Poltn/50(LXIX)/2021-MPCB/37-43

Dated Aizawl, the 25<sup>th</sup> May, 2021

To,

The Consultant (Judicial)  
National Green Tribunal (Principal Bench)  
Faridkot House, Copernicus Marg, New Delhi-110001

**Subject:** Information in the matter of O.A. No. 726/2018 – Rupesh Pethe – Vrs- State of M.P & Ors with O.A. No. 456/2018 (earlier O.A. No. 146/2014 (CZ) (M.A. No. 71/2020)- Nityanand Mishra-Vrs-State of M.P & Ors.

**Ref:** NGT order dated 04.11.2020 in the matter of O.A. No. 726/2018 – Rupesh Pethe – Vrs- State of M.P & Ors with O.A. No. 456/2018 (earlier O.A. No. 146/2014 (CZ) (M.A. No. 71/2020)- Nityanand Mishra-Vrs-State of M.P & Ors.

Sir,

With reference to the subject and Hon'ble NGT order cited above, may I submit herewith the compliance report in O.A. stated above from the state of Mizoram for favor of information and necessary action

Yours faithfully,

Encl: As above

  
(C.LALDUHAWMA)  
Member Secretary,

Mizoram Pollution Control Board

Memo No. No.H.88088/Poltn/50(LXIX)/2021-MPCB/37-43 : Dated Aizawl, the 25<sup>th</sup> May, 2021

- Copy to:
1. The Under Secretary, EF&CC Department w.r.t. his letter No.C.18014/321/2021-FST dated 8.03.2021 for favor of information
  2. The Director, Geology & mineral resources Department w.r.t. his letter No.W.11013/8/2014 DTE-GMR/157-161 dated 8.02.2021 for favor of information
  3. The Regional Director, Regional Directorate, CPCB North East, Shillong for favor of information

  
(C.LALDUHAWMA)  
Member Secretary,  
Mizoram Pollution Control Board

**COMPLIANCE REPORT IN IN THE MATTER OF O.A. NO. 726/2018 – RUPESH PETHE – VRS- STATE OF M.P & ORS WITH O.A. NO. 456/2018 (EARLIER O.A. NO. 146/2014 (CZ) (M.A. NO. 71/2020)- NITYANAND MISHRA-VRS-STATE OF M.P & ORS FOR THE STATE OF MIZORAM**

PARA NO.	DIRECTIONS	CONCERNED AUTHORITY	COMPLIANCE COMMENTS	STATUS/
4	Constitution of committee for preparation of DSR	Geology & Mineral Resources Department	<ol style="list-style-type: none"> <li>1. DSR on Sand Mining and mining of other minerals has been prepared for Aizawl District, Kolasib District and Champhai District.</li> <li>2. DSR in respect of Aizawl District was already submitted by DEAC to Chairman of DEIAA/DC, Aizawl District on 12.03.2020 (copy of letter enclosed) The same will be done for Kolasib and Champhai District at the earliest.</li> <li>3. Surveying on DSR of other districts could not be conducted due to fund constraint in the department</li> <li>4. A meeting of DEAC, Aizawl District was held on 13.02.2020 at the office Chamber of Chief Engineer, Irrigation &amp; Water Resources Department.</li> </ol>	
5 & 6	<ol style="list-style-type: none"> <li>1. Extent of illegal mining, extent of action taken including compensation recovered, vehicles seized and other coercive measures and impact of such action</li> <li>2. Engagement of Accredited Consultant/ Agency for EMP</li> </ol>	Geology & Mineral Resources Department, MPCB and SEIAA	<p>The GM&amp;R Department reported that Concerted efforts needs to be rendered by Secretary, G&amp;MR Department, MS of MPCB and MS of SEIAA on 8.02.2021</p> <p>The Board replies that as G&amp;MR Department, being the Nodal Department in respect of mining, may take necessary action to coordinate the above mentioned three authorities on 8.03.2021</p> <p>The GM&amp;R Department vide letter No.W.11013/8/2014-DTE-GMR/157-161 dt. 8.2.2021 made submission that engagement of approved Consultant for EMP will be difficult as there may not be any party in NE Region. The Department also requested the Member Secretary, SEAC to exempt the mandate of OM of the MoEF&amp;CC dated 16.03.2020 due to insignificant sand mining deposits in Mizoram.</p>	

The MPCB vide letter NO.88088/Poltn(LXIX)/2021-MPCB/8-15 dt. 20.01.2021 requested the Nodal Department, i.e. Geology & Mineral Resources Department for Action Taken Report on Para 4-6 of the NGT order.

The Under Secretary, EF&CC was also requested to remind the Department on 03.02.2021.

The MPCB also requested the Nodal Department vide letter No.H.88088/Poltn/50(LXIX)/2021-MPCB/28 dt 08.03.2021 to Coordinate the three (3) authorities specified in Para 5 of the Order for Joint Inspection and to frame the requisite State Policy.

The GM&R Department vide letter No.W.11013/8/2014-DTE-GMR dt. 26.04.2021 made submission that no EC granted for minor minerals under EIA Notification 1994 nor EIA Notification 2006. However, Govt permission is being sought for engagement of Accredited Consultant under QCI-NABET, Govt of India for sand mining and stone quarrying

NO.W.11013/8/2014 DTE-GMR/157-161  
DIRECTORATE OF GEOLOGY & MINERAL RESOURCES  
MIZORAM : AIZAWL  
Tele/Fax: 0389 2330065

Dated: 8<sup>th</sup> Feb, 2021

To,

Member Secretary  
Mizoram Pollution Control Board  
Mizoram New Capital Complex, Thlanmual Road., Khatla  
AIZAWL, Mizoram

**Subject:- Information in the matter of O.A. No. 726/2018 – Rupesh Pethe – Vrs – State of M.P & Ors No. 146/2014 (CZ) (M.A. No. 71/2020) – Nityanand Mishra – Vrs – State of M.P & Ors.**

Ref:- No.H.88088/Poltn/50(LXIX)/2021-MPCB/8-15

Dt. 20/01/2021

Sir,

With reference to the letter on the above captioned subject I have the honour to state that District Survey Report (DSR) on Sand mining and mining of other minerals has been prepared for Aizawl District, Kolasib District and Champhai Districts by DG&MR. DSR in respect of Aizawl District was already submitted by DEAC to Chairman of DEIAA/Deputy Commissioner, Aizawl District, Aizawl on 12<sup>th</sup> March, 2020 (copy of the letter enclosed). The same will be done for Kolasib and Champhai District at the earliest in compliance to para 4 of NGT Order Dt. November 04, 2020 for further necessary action.

It is pertinent to state that surveying on DSR of other Districts could not be conducted due to fund constraint in the Department.

Concerted efforts needs to be rendered by Secretary of Geology & Mining, Member Secretary of State PCB and Member Secretary of SEIAA in respect of para 5 & 6 of the NGT Order.

Meanwhile, it is necessary to state that engagement of consultant for EMP (approved by NABE & T/Quality Control Council of India will be difficult as there may not be any party in NE Region of India. For this the opinion of Member Secretary of SEAC is also being sought through this letter and to exempt this mandate of OM of MoEF&CC dated 16.03.2020 owing to meager Sand mining deposits in Mizoram.

Submitted for kind information and further consideration.

Encl: As stated.

Yours faithfully,

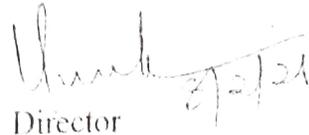
(LALTHAZUALA)  
Director  
Geology & Mineral Resources  
Mizoram : Aizawi

Dated 8/2/2021

Memo No.W.11013/8/2014 DTE-GMR

Copy to:

✓ The Under Secretary to the Govt. of Mizoram, Commerce & Industries Department for kind information with reference to his letter No.C.1801/33 2021-C&I Dt. 18.01.2021

  
Director

Geology & Mineral Resources  
& Mizoram: Aizawl

1695  
9.2.21

*Copy to  
Rupesh Pethe*

*MP  
9/2/21*

*6*

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Dated Aizawl the 12<sup>th</sup> March 2020

To,

The Chairman  
District Level Environmental Impact Assessment Authority(DEIAA)  
Aizawl District.  
&  
Deputy Commissioner; Aizawl District.

Subject : Submission of District Survey Report on Sand mining and mining of other minerals.

Sir,

I have the honour to submit herewith District Survey report on Sand mining and mining of other minerals in respect of Aizawl District (undivided) in 4 copies for favour of consideration and approval by DEIAA of Aizawl District.

On approval of this survey report, An application seeking prior environmental clearance will be submitted by applicants in prescribed Form i.e. Form -1 M (enclosed).

Encl. :- Meeting minute of DEAC

Yours faithfully

  
(J.CHAMLIANA)

Member Secretary

District Level Expert Appraisal Committee(DEAC)  
Aizawl District : Mizoram

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ATTENDANCE SHEET OF DEAC, AIZAWL DISTRICT MEETING ON 13.2.2020 AT C.E's  
COMMITTEE ROOM, IRRIGATION & WATER RESOURCES DEPTT.

Sl.No.	Name	Designation	Department	Contact No.	Signature
1	Dr H. Lalthanza	Assof. Prof.	P. U. C.	9436195549	
2	F. Lalramchuan	S.O	Survey & Insp.	9612158190	
3	M. Sammlian	MFS (P&D)	Forest Dept.	9436140897	
4	P.C. Lianzuala	R.O. Sadar	Forest Dept.	9438153164	
5	Er. Lalremnawia	Asst. Controller of mines	Geology & Mineral Resources	9862331608	
6	Lalthanzuala	Jt Director	GZMR	9436150941	
7	J. Chanhawa	Geol. En.	GZMR	943636080	
8	H. Plonghomp	Sr. I.E.E	(I&WRD)	8974005319	
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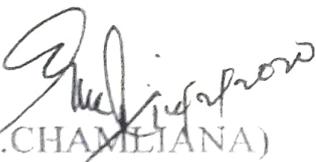
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**MEETING MINUTE OF DISTRICT LEVEL EXPERT APPRAISAL  
COMMITTEE (DEAC), AIZAWL DISTRICT (UN-DEVIDED)**

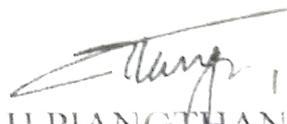
District Level Expert Appraisal Committee (DEAC) of Aizawl District committee was held on 13<sup>th</sup> February 2020 at CE's Committee Room, Irrigation and Water Resources Department.

The meeting was chaired by Er. H.Piangthanga, Sr. E.E, chairman DEAC Aizawl District. Pu Lalthanzuala, Joint Director, Directorate of Geology & Mineral Resources appraised the member role of DEAC, Pu J.Chamliana, Geologist senior, & member secretary presented District Mineral Survey Report, Aizawl District (Undevided) prepared by Geology & Mineral Resources Department.

After scrutinizing the entire report, the District Level Expert Appraisal Committee (DEAC), Aizawl recommend District Mineral Survey Report of Aizawl District for on-ward submission to District <sup>Level</sup> Environment Impact Assessment Committee (DEIAA), Aizawl for Approval.  
Authentic

  
(J.CHAMLIANA)

Geologist Senior  
Member Secretary (DEAC)

  
(Er. H.PIANGTHANGA)  
Sr. Executive Engineer  
Chairman (DEAC)